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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.531/95

Date of Order: 16.7.96

BETWEEN :

A.Brahmeshwar Rao

.. Applicant.

AND

1. The Chief Commissioner of Income Tax,
Andhra Pradesh, Hyderabad.
2. The Deputy Commissioner of Income Tax
(Assts.), Spl. Range-2, Hyderabad. .. Respondents.

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Counsel for the Applicant .. Mr.P.V.Subrahmanyam Narsu

Counsel for the Respondents .. Mr.V.Bhimanna

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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J U D G E M E N T

1. Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

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Heard Sri S.Ramakrishna Rao for Sri P.V.Subrahmanyam Narsu, learned counsel for the applicant and Sri V.Bhimanna, learned standing counsel for the respondents.

2. This OA is filed praying for setting aside the proceedings No.DCSR/Estt/94-95 dated 13.9.94 (P-10) issued by R2 whereby the authorities rejected the claim of the applicant for fixing his pay on his promotion as Inspector Income Tax from the post of Stenographer Gr-I, both of which are having identical scale of pay under FR 22(c) and for a consequential grant of all the monetary benefits such as arrears of salary etc.

3. It was submitted by the learned counsel for the respondents that in a similar case an SLP in CC.No.28769/94 is pending in the Supreme Court. The C.C. had arisen because of challenge to the judgement of the Chandigarh Bench in OA.392/PB/93 and batch.

In that

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In that SLP interim stay has been granted by order dated 10.2.95. In view of the above interim order of the Supreme Court the learned standing counsel submitted that the present OA has to wait till the SLP is disposed of.

4. Shri S.Ramakrishna Rao, for the applicant submitted that he may be permitted to withdraw the OA at present subject to the condition that he will file a fresh OA for the same relief as asked for in this OA after the disposal of the SLP in C.C. No.28769/94 filed in Appex Court.

5. In view of the above submission the OA is disposed as withdrawn but liberty is given to the applicant to file a fresh OA for the same relief as asked for in this OA after the disposal of the C.C. by the Appex Court.

6. No costs.

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(R.RANGARAJAN)
Member (Admn.)

Dated: 16th July, 1996

(Dictated in Open Court)

sd

Amby
Dy. Registrar (B)

contd--3

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O.A.531/96.

Copy to:-

1. The Chief Commissioner of Income Tax, A.P. Hyderabad.
2. The Deputy Commissioner of Income Tax, (Assts.), Spl. Range, -2, Hyd.
3. One copy to Sri. P.V. Subrahmanya Narsu, advocate, CAT, Hyd.
4. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rem/-

17/96 DA-531/46

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 16/7/96

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. No.

D.A. NO.

531/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

NO Spare Copy

